

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)

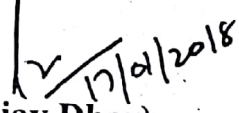
ORDER

No: 1346

Dated: 17.01.2018

Pursuant to the registration of FIR bearing No. 0006 dated 12.01.2018 for offences U/Ss 376 & 420 of RPC by Police Station Janipur Jammu against Sh. Rajesh Kumar Abrol, Sub-Judge (LRP), High Court Wing Jammu on the basis of a complaint lodged by one Ms, Kailash Devi D/o Sh. Brij Lal R/o Haji Gali, Toll Post, Nagrota, Jammu, the above named Judicial Officer is placed under suspension with immediate effect pending departmental inquiry initiated against the officer by the High Court. The officer shall remain attached to the office of the Registrar Judicial, J&K High Court, Jammu during the period of his suspension.

By order.

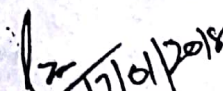

(Sanjay Dhar)
Registrar General

No: 55016-29/GS

Dated: 17.01.2018

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr. Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K at Jammu.
4. Registrar Judicial, High Court Wing, Jammu/Srinagar.
..... for information and necessary action.
5. Shri Rajesh Kumar Abrol, Sub-Judge (LRP), High Court Wing Jammu for information and necessary compliance.
6. CPC, e-Courts Project, High Court of Jammu and Kashmir for uploading the same on the High Court Website.
7. Chief Accounts Officer, High Court Main Wing, Jammu,
8. Accounts Officer, High Court Wing, Jammu
.....for information and necessary action.


Registrar General